

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 237 of 2020**

**IN THE MATTER OF:**

**Channel Foods Pvt. Ltd.**

**....Appellant**

**Vs.**

**A.K. Nowshad**

**....Respondent**

**Present:**

**For Appellant:**

**Mr. V. Ramakrishnan, Sr. Advocate with Mr. A.M. Sridharan, Mr. K.S. Mahadevan and Ms. Swati Bansal, Advocates**

**For Respondent:**

**ORDER**  
**(Virtual Mode)**

**05.04.2021:** For want of time, the matter is adjourned.

List the Appeal 'for admission (after notice) hearing' on **06<sup>th</sup> May, 2021** high on board.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*sa/md*